

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-775(ND)2018

SECTION OF THE COMPANIES ACT, 2013: 9 of IBC, 2016

In the matter of:

M/s. United Liner Shipping Service LLP

....Petitioner

V/s.

M/s. Satkar Logistics Pvt. Ltd

....Respondent

Order delivered on 17.09.2018

**Coram:**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

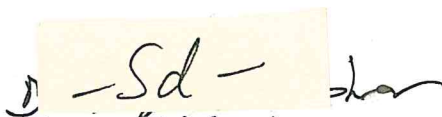
**For Petitioner (s) : Mr. Varun Singh, Mr. Gaurav Nair and  
Ms. Pranati Bhatnagar, Advocates**

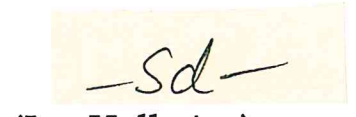
**For Respondent (s) : Mr. Vaibhav Dabas, Advocate**

**ORDER**

Ld. Counsel for the Operational Creditor submits that the matter has been settled with the Corporate Debtor. In view of the same, he wishes to withdraw the present petition.

Dismissed as withdrawn.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**